

have taken a decision about the Central Government employees.

**Mr. Speaker:** Shri Venkatasubbaiah:

**Shri Harish Chandra Mathur:** They have not yet been consulted?

**Mr. Speaker:** Order, order. If any discussion is wanted that could be had, but how can we go on indefinitely? The hon. Minister has given whatever answer he has. If hon. Members are not satisfied they know how to get a discussion over the whole matter.

**Shri Tyagi:** Sir, my question has not been answered. May I know whether in coming to a final decision in the matter of making it absolute or discretionary the hon. Minister will take the House into confidence?

**Mr. Speaker:** As the hon. Minister did not answer that part the hon. Member is complaining. He wants to know whether the House would be taken into confidence.

**Shri Datar:** Is it a general question or regarding the age of retirement.

**Mr. Speaker:** Age of retirement.

**Shri Datar:** The question with which we are concerned is the report of Shri Krishnamachari. That is a general question. So far as the age of retirement is concerned, the Government will take a decision in due course.

**Shri Tyagi:** What about the House?

**Mr. Speaker:** He wants to know whether Parliament would be taken into confidence?

**Shri Datar:** I do not think it might be possible.

**Shri Tyagi rose—**

**Mr. Speaker:** Order, order. I cannot allow any further discussion on that.

**Shri P. Venkatasubbaiah:** From the statement laid on the Table I find that

as per recommendation No. 12 the State Governments have been requested to appoint IAS officers in charge of districts only after seven years.

**Mr. Speaker:** What is his question?

**Shri P. Venkatasubbaiah:** May I know whether it is a fact that many State Governments are not acting up to the recommendation contained in No. 12, with the result that there is inefficiency in the administration at the district level?

**Shri Datar:** We received the report only a few months ago and we have consulted the State Governments. It is still for the State Governments to send their replies.

#### Education of the Handicapped

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\*304. { **Shri D. C. Sharma;**  
**Shrimati Maimoona Sultan;**  
**Shri Sham Lal Saraf;**

Will the Minister of Education be pleased to state:

(a) whether the All India Federation of the Deaf at a meeting held in September, 1962, in Delhi stressed the inadequacy of Educational facilities for the handicapped;

(b) if so, what main demands were voiced at the meeting in regard to improvement of the educational facilities for the handicapped; and

(c) whether Government have included a comprehensive scheme for the purpose in the Third Plan; if so, the details thereof?

**The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran):** (a) and (b). The Federation convened a meeting on the 23rd September, 1962 to observe the Fifth International Day of the Deaf. The resolutions adopted at this meeting have not yet been formally communicated to the Government of India.

(c) A statement showing the schemes included in the central sector of the Third Plan for the education of the handicapped is laid on the

Table of the House. [See Appendix I, annexure No. 71].

**Shri D. C. Sharma:** What is the amount of money set apart in the Third Plan for the deaf and the handicapped? Will it be distributed to all the States?

**Shrimati Soundaram Ramachandran:** Yes, Sir. It is a little less than Rs. 1 crore, part of which has already been distributed. All the needs of the States will be taken into consideration.

**Shri D. C. Sharma:** May I know whether any break-up can be given of the assistance given to the different States in this respect, either for this year or for the whole Third Plan?

**Shrimati Soundaram Ramachandran:** No, Sir, there is no separate break-up, but the Plan has been worked out for the blind, deaf and orthopaedically handicapped. It is meant for the development of Model School for Blind Children, Dchra Dun, expansion of training centres for women, adult deaf training centres, voluntary organisations, workshop for blind, library and general scholarships for all the categories. We give assistance wherever there is a reasonable demand. Of course, we have not set apart amounts for each category.

**Shrimati Savitri Nigam:** Is the Education Ministry aware of the actual number of handicapped in the country? What is the percentage of the handicapped which is getting any education, technical or vocational, from the money set apart by the Education Ministry?

**Shrimati Soundaram Ramachandran:** The correct statistics of each category separately is certainly not available. Ours is only a rough estimate. Out of that I am very sorry to say, we have done very little for each category of handicapped persons, either for education or for rehabilitation. The first serious attempt was made only in the Third Plan. States have also to co-operate in sending their plans

for training personnel as well as for implementing the Plan.

**Shri A. P. Jain:** What is the agency for the distribution of this money, the Social Welfare Board or the State Government? On what basis is the money distributed?

**Shrimati Soundaram Ramachandran:** Certain items relating to the welfare part of the handicapped have been transferred to the Social Welfare Board, but actual education, rehabilitation, running of workshops etc. are done by the State Governments. Then, certain voluntary institutions working for the education and rehabilitation of the handicapped, as recommended by the State Governments, are given building grants, scholarships etc.

**Shrimati Savitri Nigam:** May I know whether the recommendations made in the various seminars and conferences organised by the Education Ministry in the year 1956 and later on have been implemented or not?

**Shrimati Soundaram Ramachandran:** Yes, Sir. One of the recommendations is to constitute the National Board for the Handicapped. It has been implemented and a board has been constituted. Even the first meeting was due to be held on the 23rd but, unfortunately, because of the emergency condition, we have just now cancelled it. We are calling a few experts to chalk out a full plan for the rehabilitation, which is much more important than other things.

**Shrimati Sarojni Mahishi:** In view of the fact that no active measures are being taken to rehabilitate the handicapped people even after the completion of their training, may I know whether any active measures are now being contemplated in this direction?

**Shrimati Soundaram Ramachandran:** Yes, that is one of the items on the agenda for our new

Board, that is, approach varieties of employment agencies to take them in their respective departments. Even now we have created employment exchanges in various States, including Delhi and other States, to find employment for these handicapped people. They are doing it—not as much as we want, but certainly they are taking into consideration for finding jobs for them.

#### Oil in Punjab

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- \*305. { Shri Rameshwar Tantia:  
Shri Bhagwat Jha Azad:  
Shri Basumatari:  
Shri Ham Raj:

Will the Minister of Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 269 on the 8th August, 1962 and state:

(a) the progress of drilling operations in Janauri (Punjab);

(b) whether the Oil and Natural Gas Commission has given any consideration to re-start the drilling operations at Jawalamukhi; and

(c) if so, what is the decision arrived at?

**The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah):** (a) Drilling of Janauri well No. 1 was completed in October, 1961 and the well has been under test since then. Testing of the well is nearing completion. There are no indications of oil or gas so far.

(b) and (c). There has been no change in the position since 8th August, 1962 when this question was answered. The matter is being reviewed and a decision will be taken in due course.

**Shri Rameshwar Tantia:** What are the reasons for which the Jawalamukhi operation have been abandoned and are we still considering whether it should be started again when there is so much more demand for oil?

**The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis):** The programme has not been finally abandoned. We have not gone deep but there are possibilities that if we go deeper still we may get oil. Whether we should go deeper or not is something which we are still considering. So, the programme is not finally abandoned... (Interruption).

**Mr. Speaker:** There is a demand that hon. Members should speak more loudly during the emergency?

**Shri Hajarnavis:** I said that the programme has not been finally abandoned. So far we have not struck any oil there but still there is reason to suppose that if we go deeper we may strike oil.

**Shri Bhagwat Jha Azad:** With reference to parts (b) and (c) of the question could we know the reasons why the question still stands where it was at the time of the last reply in this House? Was no action taken, or if action was taken did no result come out of it?

**Shri Hajarnavis:** We have gone upto the depth of about 4,500 metres. In the mean time there was the rainy season during which drilling could not be continued. But in about a month's time after a review of the facts that we have gathered together we shall decide whether we should go deeper or not.

**Shri D. C. Sharma:** Some drilling was being done in a place near Dasuya. What has been the result of the drilling there?

**An Hon. Member:** Sand was found there.

**Shri Hajarnavis:** I am not familiar with the topography of that place. This question is about Janauri Well No. 1.

**Students Homes for Day Scholars**

\*306. **Shri Yashpal Singh:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the University Grants Commission has